

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 29.1.97

OA 227/96

B.P.Chaudhary, Assistant Superintendent, Telegraph Traffic/Junior Telecom Officer, Office of the Senior Superintendent, Telegraph Traffic, Ajmer.

... Applicant

Versus

1. Union of India through the Secretary, Department of Telecommunication, Sanchar Bhawan, Ashok Road, New Delhi.
2. The Chief General Manager, Telecom, Rajasthan Circle, Jaipur.
3. The General Manager, Telecom (West), Jodhpur.
4. The Director, Telecom (South), Udaipur.
5. Shri P.K.Vyas, Assistant Director (Phones), Office of the General Manager, Telecom (West), Jodhpur.
6. Shri A.G.Naik, Senior Assistant Director (Engg), office of the Director Telecom (South), Udaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHAFMA, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.U.D.Sharma

For the Respondents ... Mr.M.Rafiq

O R D E R

PER HON'BLE MR.O.P.SHAFMA, ADMINISTRATIVE MEMBER

In this application u/s 19 of the Administrative Tribunals Act, 1985, Shri B.P. Chaudhary has prayed that the disciplinary proceedings initiated against him in pursuance of the memorandum of charges dated 30.3.91 (Ann.A-1) be quashed and the respondents may be directed to consider his case for promotion to the grade Rs.2000-3500 and to promote to him in that grade from the date from which his junior has been given promotion, with all consequential benefits.

2. A residual prayer is that the Tribunal may issue any other order or direction which may be considered just and proper in the facts and circumstances of the case.

3. No reply has been filed by the respondents so far. We have heard the learned counsel for the parties and have perused the material on record.

4. While the prayers in the OA are for quashing the charge-sheet issued to the applicant and for granting promotion to him to the grade Rs.2000-

*3500, the learned counsel for the applicant stated during the arguments that for the present the applicant would be satisfied if the respondents are directed to complete the enquiry proceedings against the applicant and pass the final order in the disciplinary proceedings, pursuant to the charge-sheet dated 30.3.91, within a reasonable period. He added that if the applicant still aggrieved by the final order passed by the respondents, he would agitate the matter separately thereafter.

5. After hearing the counsel for the parties, we direct that all the disciplinary proceedings in this case including the enquiry and the final order of the disciplinary authority should be passed/completed within a period of six months from the date of receipt of a copy of this order. The applicant shall co-operate with the enquiry officer and the disciplinary authority in the matter of finalisation of enquiry and the disciplinary proceedings and would abide by the programme of enquiry laid down by the enquiry officer so that all the proceedings including the enquiry proceedings can be finalised within the aforesaid period of six months. Other prayers in the OA have not been pressed by the learned counsel for the applicant at this stage.

6. The OA stands disposed of accordingly. No order as to costs.

(O.P.SHARMA)

ADMINISTRATIVE MEMBER

VK

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN